

1	2	3	4	5
5.	10-26-26-0	22193	23158	4.35
6.	12-32-16	22390	23137	3.34
7.	15-15-15	15484	18597	20.10
8.	AS : 20.6-0-0-23	12693	13444	5.92
9.	20-20-0-0	16694	17770	6.44
10.	28-28-0-0	23745	24869	4.73
11.	17-17-17	22161	22832	3.03
12.	SSP	7693	8078	5.00
13.	16-16-16-0	17833	18900	5.98

Supply of fertilizers to farmers

2284. SHRIMATI SASIKALA PUSHPA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether farmers are not getting fertilizers on time, if so, the details thereof;
- (b) whether farmers are suffering for want of fertilizers;
- (c) if so, the details thereof and the action taken by Government thereon;
- (d) whether sub-standard fertilizers are being marketed, if so, the details thereof; and
- (e) the action taken by Government against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Sir, Farmers are getting fertilizers (Urea, DAP, MOP & NPK) on time. To ensure adequate availability on time, the Department of Fertilizers takes following steps:-

(1) The month-wise demand is assessed and projected by the Department of Agriculture and Co-operation and Farmers Welfare (DAC&FW) in consultation with the State Governments before commencement of each cropping season.

(2) On the basis of month-wise and State-wise projection given by DAC&FW,

Department of Fertilizers allocates sufficient/adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability through following system: -

(i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system (www.urvarak.co.in) also called as Fertilizer Monitoring System (FMS);

(ii) The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their state institutional agencies like Markfed etc.

(iii) Regular Weekly Video Conference is conducted jointly by Department of Agriculture and Cooperation and Farmers Welfare (DAC&FW), Department of Fertilizers (DoF), and Ministry of Railways with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State Governments.

(iv) The gap between demand (requirement) and production is met through import.

(d) and (e) Fertilizer (Control) Order, 1985 has been promulgated to regulate quality of fertilizers. Specifications of fertilizers are prescribed in the said Order. Samples of fertilizers are drawn periodically by the fertilizer inspectors of the State Governments from retailers/wholesalers, manufacturing units etc. for testing in the notified laboratories to check their quality in respect of the quality parameters prescribed in the Fertilizer (Control) Order, 1985. In case of imported fertilizers, the fertilizer inspectors of the Central Government (Central Fertilizer Quality Control and Training Institute and its regional centers) draw the samples from the ships/containers. The test results of some of the samples are found not in conformity with the quality parameters laid down in the order.

Details regarding State-wise percentage of samples of fertilizers found not in conformity with the quality parameters laid down in the Fertilizer (Control) Order during the year 2013-14 are given in the Statement-I (*See below*).

State Governments are empowered under the Fertilizer (Control) Order, 1985 to take appropriate administrative and legal action against those not complying with the provisions prescribed in the Order. Details of follow-up action taken by the State Governments during the year 2013-14 in respect of samples found not in conformity with the quality parameters laid down in the Fertilizer (Control) Order, 1985 are given in the Statement-II.

Statement-I

State-wise number of samples of fertilizers analysed and found not in conformity with the laid down quality parameters during the year 2013-14

Sl. No.	States	No. of samples analysed	No. of samples found not in conformity with the laid down parameters	% samples not in conformity with the laid down parameters
1	2	3	4	5
1.	Assam	324	11	3.4
2.	Mizoram	1	0	0.0
3.	Jharkhand	723	29	4.0
4.	Bihar	2080	64	3.1
5.	Odisha	3398	241	7.1
6.	West Bengal	2387	253	10.6
7.	Gujarat	14623	159	1.1
8.	Madhya Pradesh	6671	877	13.1
9.	Chhattisgarh	2171	117	5.4
10.	Maharashtra	17422	2720	15.6
11.	Rajasthan	14051	117	0.8
12.	Haryana	3901	76	1.9
13.	Himachal Pradesh	1673	43	2.6
14.	Jammu and Kashmir	2127	7	0.3
15.	Punjab	3576	94	2.6
16.	Uttar Pradesh	10848	722	6.7
17.	Uttarakhand	261	32	12.3
18.	Andhra Pradesh	15238	484	3.2

1	2	3	4	5
19.	Karnataka	10423	267	2.6
20.	Kerala	2463	102	4.1
21.	Puducherry	467	5	1.1
22.	Tamil Nadu	17900	661	3.7
23.	Govt. of India	6234	415	6.7
TOTAL ALL INDIA		138961	7496	5.4

Statement-II

State-wise details of follow-up action during the year 2013-14 in respect of samples found not in conformity with the laid down quality parameters

Sl. No.	Name of the State	Administrative Action Taken			Seizure of Stock/ Stop Sale	Pro-secution Launched	Cases- in Court	Con-viction under award-	Action under process
1	2	Auth- orisation letter can-celled	Auth- orisation letter sus-pended	Other action	6	7	8	9	10
1.	Assam	0	0	0	0	0	0	0	7
2.	Bihar	13	0	34	9	5	5	0	6
3.	Jharkhand	0	0	19	0	0	0	0	0
4.	Odisha	0	0	241	0	0	0	0	0
5.	West Bengal	28	49	356	197	0	10	1	0
6.	Mizoram	0	0	0	0	0	0	0	0
7.	Gujarat	25	3	96	17	12	353	2	89
8.	Madhya Pradesh	175	51	1113	0	10	0	0	0

1	2	3	4	5	6	7	8	9	10	
9.	Maharashtra	248	192	1030		32	212	1597	0	146
10.	Rajasthan	0	0	0		13	16	16	0	68
11.	Haryana	1	2	11		0	12	12	0	37
12.	Himachal Pradesh	0	0	0		0	0	0	0	0
13.	Jammu and Kashmir	0	0	0		0	0	4	0	0
14.	Punjab	0	0	2		0	1	0	0	25
15.	Uttar Pradesh	525	85	46	118.47 MT	31	0	0	0	35
16.	Uttarakhand	2	2	13		0	0	0	0	0
17.	Andhra Pradesh	1	5	389	2880 MT	10	0	0	0	55
18.	Karnataka	1	0	102		19	6	6	0	88
19.	Kerala	0	1	101		1	0	1	0	0
20.	Puducherry	0	0	0		0	0	0	0	0
21.	Tamil Nadu	7	82	194		136	16	87	0	362
TOTAL		1013	472	3713		415	326	2086	3	905

Release of subsidy on fertilizers

2285. SHRI K.C. TYAGI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has decided to release the outstanding amount of subsidy on fertilizers of more than ₹ 25 thousand crores; and

(b) if so, the amount of subsidy released so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) All the outstanding liabilities are